

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

Item No. 416

**IA/2821/ND/2024, IA/4107/ND/2023, IA/3899/ND/2023,
IA/4663/ND/2022, IA/4585/ND/2022 in IB/293(PB)/2021**

IN THE MATTER OF:

Focus Realcon Pvt .. Ltd.	...	Applicant
Versus		
Royal Crown Projects Pvt .. Ltd.	...	Respondent

Under Section 7 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 19.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Shourya Nandwani, in IA 2821/24, 4107/23

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA No. 2821/ND/2024

This is an application on behalf of Mr. Anil Kumar Singhal, Liquidator under Section 60(5) of Insolvency and Bankruptcy ('IBC'), 2016 read with Regulation 44(2) Of IBBI (Liquidation Process) Regulation, 2016 and Rule 11 Of National Company Law Tribunal NCLT Rules 2016 for seeking extension of liquidation period. Heard the submissions made by Learned Counsel for the Liquidator. Considering the facts and circumstances of the application as well as submissions made by Counsel for the Liquidator, three months' extension for liquidation period is granted. Liquidator is directed to complete the liquidation process within extended period.

Accordingly, the present IA No. 2821/ND/2024 stands allowed and disposed of.

IA No. 4107/ND/2023

This is an application filed by the Liquidator under Rule 8 of the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016 for withdrawal of L.A No. 4663/ND/2022 And 4585/Nd/2022 filed by the Erstwhile Resolution Professional of the Corporate Debtor. Considering the facts and circumstances mentioned in the application as well as submissions made by Learned Counsel for the applicant, the present application i.e. IA No. 4107/ND/2023 stands allowed and consequently, I.A No. 4663/ND/2022 and 4585/Nd/2022 stands

dismissed as withdrawn. IA No. 4107/ND/2023 stands allowed and disposed of.

IA/3899/ND/2023

This is First Progress Report by the Liquidator in compliance with the Regulation 5 and 15 of Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation, 2016 for the Quarter Ended 30h June 2023. The same is taken on record subject to all just exceptions. Place it with the main file for further reference. IA stands disposed of.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**